

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. CALCUTTA ISOLATORS & EQUIPMENTS PVT LTD

1	NAME OF CORPORATE PERSON	CALCUTTA ISOLATORS & EQUIPMENTS PVT LTD
2	DATE OF INCORPORATION OF CORPORATE PERSON	8 TH JUNE, 1987
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	MINISTRY OF CORPORATE AFFAIRS, ROC-KOLKATA
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74210WB1987PTC042465
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	P-86, BENARAS ROAD, HOWRAH, WEST BENGAL-711108
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	12 TH JANUARY, 2026
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: CS SAURABH BASU ADDRESS: ALAPAN APARTMENT, 3RD FLOOR, 10/6/2 RAJA RAMMOHAN ROY ROAD, KOLKATA, WEST BENGAL, 700008 MOBILE NO.: +91 9830063501 EMAIL: PCS.SAURABHBASU@GMAIL.COM IBBI REG NO.: IBBI/IPA-002/IP-N00319/2017-2018/10924 AFA VALID UPTO 30.06.2027
8	LAST DATE FOR SUBMISSION OF CLAIMS	11 TH FEBRUARY, 2026

Notice is hereby given that **M/S. CALCUTTA ISOLATORS & EQUIPMENTS PVT LTD** has commenced Voluntary Liquidation on **12th January, 2026**.

The stakeholders of **M/S. CALCUTTA ISOLATORS & EQUIPMENTS PVT LTD** are hereby called upon to submit a proof of their claims, on or before **10th February, 2026**, to the liquidator at the address mentioned against item 7.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Saurabh Basu
Insolvency Professional
CS Saurabh Basu, IBBI/IPA-002/
IP Reg. No. IBBI/IPA-002/IP-N00319/2017-2018/10924
Liquidator of Calcutta Isolators & Equipments Pvt Ltd
IP Reg. No.: IBBI/IPA-002/IP-N00319/2017-2018/10924

Date: 15.01.2026

Place: Kolkata

CHANGE OF NAME

I, Ujjal Kumar Bhakat, S/o Kishori Lal Bhakat, residing at Flat 2A Bldg 15 Brijdhama Housing Complex 211/1 Canal Street Shribhumi P.S. Laketown North 24 Paraganas West Bengal PIN 700048 have changed my name to Ujjwal Kumar Bhakat for all purposes. That Ujjal Kumar Bhakat and Ujjwal Kumar Bhakat is same and identical person vide Affidavit No. 14785 before the Ld. Executive Magistrate 2nd Court Howrah Sadar dated 4.12.2025

Form No. 14

[See Regulation 33(2)] By Regd. A/D Dasti failing which by Publication OFFICE OF THE RECOVERY OFFICER - III DEBTS RECOVERY TRIBUNAL KOLKATA (DRT-1) 9th Floor, Jeevan Sudha Building, 42C, Jawahar Lal Nehru Road, Kolkata - 700071

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/254/2024 07.11.25

UCO BANK

Versus

TAPAS MAJUMDER

To, (CD1) TAPAS MAJUMDER, REGISTERED OFFICE AT 185/P, RZBINDRA NAGAR, DUNLOP, P.S. - BARANAGAR, KOLKATA - 700108, DISTRICT - NORTH TWENTY FOUR PARGANAS

Also at: RESIDING AT: TEGHARIA, P.O. - YUGBERIA, P.S. - GHOLA, DISTRICT - NORTH TWENTY FOUR PARGANAS This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL KOLKATA (DRT-1)



Durgapur Municipal Corporation

City Centre, Durgapur - 713216, Dist.- Paschim Bardhaman

Notice Inviting e-Tender

1) Name of the Work : Repairing of Road by Cement Concrete from Santanu Shop to Swapna Market Main Road within Ward No.-26

e-Tender No. : WBDMC/W/513(APAS) of 25-26(2ND CALL)

Tender ID : 2026 MAD 5007904 1 • Est. Amt: Rs. 9,20,877.00

2) Name of the Work : Construction of Three nos. culvert (RCC, Cover Drain) at Chasi Para N. N. Colony, Booth No.-139, Ward No.-21, Borough-03 under DMC

e-Tender No. : WBDMC/W/504(APAS) of 25-26(2ND CALL)

Tender ID : 2026 MAD 5007975 3 • Est. Amt: Rs. 6,48,337.00

Last Date : 22.01.2026 upto 2:00 p.m.

Sd/-

For details : <https://tenders.wb.gov.in>

Executive Engineer, DMC



TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao

Kadam Marg, Lower Parel, Mumbai-400013

CIN No.: U67190MH2008PLC187552

DEMAND NOTICE

UNDER SECTION 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularity or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours. In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

FORM A

PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India

(Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF

M/S. CALCUTTA ISOLATORS & EQUIPMENTS PVT. LTD.

1	NAME OF CORPORATE PERSON	CALCUTTA ISOLATORS & EQUIPMENTS PVT LTD
2	DATE OF INCORPORATION OF CORPORATE PERSON	8TH JUNE, 1987
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	MINISTRY OF CORPORATE AFFAIRS, ROC-KOLKATA
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74210WB1987PTC042465
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	P-86, BENARAS ROAD, HOWRAH, WEST BENGAL - 711108
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	12TH JANUARY, 2026
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: CS SAURABH BASU ADDRESS: ALAPAN APARTMENT, 3RD FLOOR, 10/6/2, RAJA RAMMOHAN ROY ROAD, KOLKATA, WEST, BENGAL, 700008 MOBILE NO.: +91 9830063501 EMAIL: PCS.SAURABHBASU@GMAIL.COM IBBI REG NO.: IBBI/IPA-002/IP-N00319/2017-2018/10924 AFA VALID UPTO 30.06.2027
8	LAST DATE FOR SUBMISSION OF CLAIMS	11TH FEBRUARY, 2026

Notice is hereby given that M/S. CALCUTTA ISOLATORS & EQUIPMENTS PVT LTD has commenced Voluntary Liquidation on 12th January, 2026.

The stakeholders of M/S. CALCUTTA ISOLATORS & EQUIPMENTS PVT LTD are hereby called upon to submit a proof of their claims, on or before 11th February, 2026, to the liquidator at the address mentioned against item 7.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

CS Saurabh Basu

Date: 15.01.2026

Place: Kolkata

Liquidator of Calcutta Isolators & Equipments Pvt Ltd

IP Reg. No.: IBBI/IPA-002/IP-N00319/2017-2018/10924

কলকাতা বৃহস্পতিবার ১৫ জানুয়ারি ২০২৬

ফর্ম 'এ'

প্রকাশ্য বিজ্ঞপ্তি

ইনসলভেন্সি অ্যান্ড ব্যাঙ্করপসি বোর্ড অফ ইন্ডিয়া
(ভলান্টারি লিকুইডেশন প্রোসেস) রেগুলেশনস, ২০১৭-এর রেগুলেশন ১৪]
মের্স ক্যালকাটা আইসোলেশনস অ্যান্ড ইকুইপমেন্টস প্রাইভেট লিমিটেড-এর
অর্থদাতাগণের অবগতির জন্য

১. কর্পোরেট ব্যক্তির নাম	ক্যালকাটা আইসোলেশনস অ্যান্ড ইকুইপমেন্টস প্রাইভেট লিমিটেড
২. কর্পোরেট ব্যক্তির প্রতিষ্ঠার তারিখ	০৮ জুন, ১৮৯৭
৩. যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ব্যক্তি প্রতিষ্ঠিত/নিবন্ধীকৃত	করপোরেট বিষয়ক মন্ত্রক, রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪. কর্পোরেট ব্যক্তির কর্পোরেট আইডেনটিটি নম্বর/লিমিটেড লায়ালিটি আইডেনটিফিকেশন নম্বর	U74210WB1987PTC042465
৫. কর্পোরেট ব্যক্তির রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা	পি-৮৬, বেনারস রোড, হাওড়া পশ্চিমবঙ্গ-৭১১১০৮
৬. কর্পোরেট ব্যক্তির পরিপ্রেক্ষিতে ইনসলভেন্সি শুরু তারিখ	১২ জানুয়ারি, ২০২৬
৭. লিকুইডেটরের নাম, ঠিকানা, ই-মেল আইডি, ফোন নং ও রেজিস্ট্রেশন নম্বর	নাম: সিএস সৌরভ বসু ঠিকানা: আলপন আপার্টমেন্ট, ৪র্থ তলা ১০/৬/২, রাজা রামমোহন রায় রোড, কলকাতা, পশ্চিমবঙ্গ ৭০০০০৮ মোবাইল নম্বর: ৯১ ৯৮৩০০৬৩৫০১ ইমেল-PCS.SAURABHBASU@GMAIL.COM আইবিবিআই রেজি নং- IBBI/IPA-002/IP-N00319/2017-2018/10924 এএফএ- ৩০.০৬.২০২৭ পর্যন্ত বৈধ
৮. দাবি জমা দেওয়ার শেষ তারিখ	১১.০২.২০২৬

এতদ্বারা এই নোটিস জারি করা হচ্ছে যে মের্স ক্যালকাটা আইসোলেশনস অ্যান্ড ইকুইপমেন্টস প্রাইভেট লিমিটেড ১২ জানুয়ারি, ২০২৬-এ ভলান্টারি লিকুইডেশন শুরু করেছে।
মের্স ক্যালকাটা আইসোলেশনস অ্যান্ড ইকুইপমেন্টস প্রাইভেট লিমিটেড-এর অংশীদারগণকে ১১ ফেব্রুয়ারি, ২০২৬-এর মধ্যে তাদের দাবিগুলি যথাযথ প্রমাণ সমেত পেশ করার জন্য আহ্বান জানানো হচ্ছে লিকুইডেটরের ৭ নম্বরের ঠিকানায়।
আর্থিক স্বপ্নাতারা যথাযথ প্রমাণ সমেত তাদের দাবিগুলি কেবলমাত্র ইলেকট্রনিক উপায়ে জমা দেবেন। বাকি সকল স্বপ্নাতারা তাদের দাবি প্রমাণ সমেত নিজেরা হাতে করে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে জমা দিতে পারবেন।
দাবির সপক্ষে মিথ্যা অথবা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা করা হতে পারে।

স্বা/-

সিএস সৌরভ বসু

তারিখ: ১৫.০১.২০২৬ মের্স ক্যালকাটা আইসোলেশনস অ্যান্ড ইকুইপমেন্টস প্রাইভেট লিমিটেড-এর লিকুইডেটর
নাম: কলকাতা আইসি রেজিস্ট্রেশন নং: IBBI/IPA-002/IP-N00319/2017-2018/10924

সংশোধনী

এডেলওয়াইস অ্যাসেট রিকনস্ট্রাকশন কোম্পানি লিমিটেড
CIN: U67100MH2007PLC174759

রিটেইল সেলুলার এবং নিবন্ধিত কার্যালয়: এডেলওয়াইস হাউস, অফ সি.এস.টি রোড, কলিনা, মুম্বই ৪০০০৯৮

০৯-১২-২০২৫ তারিখে নিলাম বিজ্ঞপ্তির সংশোধনী

১. চ্যাটার্জী শঙ্কর কুমার (স্বপ্নগ্রহীতা), ট্রাস্ট-২২০৩-চ্যালেঞ্জার টাওয়ার, কান্দিভালি ইষ্ট, ফান্ডুর ভিলেজ, মুম্বই, কান্দিভালি ইষ্ট, মহারাষ্ট্র, ভারত ৪০১১০১। এছাড়াও:- ৩০৩-৩০৪ - সিটি জেবি নগর, আদেব্রি ইষ্ট, মুম্বই, মহারাষ্ট্র, ভারত ৪০০০৫৯।
২. চ্যাটার্জী অরুণা (সহ-স্বপ্নগ্রহীতা), ১৮এফ-পীতাম্বর ঘাট লেন, পো. আদিলপুর, কলকাতা, পশ্চিমবঙ্গ, ভারত ৭০০০২৭।
বিষয়: স্বপ্ন অ্যাকাউন্ট নম্বর- ৬০৪৩১০১৪০-এইচ.ডি.এফ.সি ব্যাঙ্ক লিমিটেড
স্বপ্নের সুরক্ষিত সম্পদ বিক্রয়ের জন্য ই-নিলাম বিক্রয় বিজ্ঞপ্তি; যা 'দ্য সিকিউরিটিজ ইন্ডিয়ান অ্যান্ড রিকনস্ট্রাকশন অফ ফিন্যান্সিয়াল অ্যাসেটস অ্যান্ড এনকোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যান্ড, ২০০২'-এর অধীনে এবং 'সিকিউরিটি ইন্টারেস্ট (এনকোর্সমেন্ট) রুলস, ২০০২' ("রুলস")-এর বিধি ৮ (৬) ও ৯(১)-এর শর্তাবলীর সাথে পঠিত।
এটি স্বপ্নগ্রহীতা চ্যাটার্জী শঙ্কর কুমার-এর স্বপ্নের সম্পত্তি অর্থাৎ ট্রাস্ট নং ৪এ, ৫এ তলা, টাওয়ার, ডায়মন্ড সিটি সাউথ, ৫৮ মহাভাষা পান্থী রোড, টালিগঞ্জ, কলকাতা-৭০০০৪১-এর প্রেক্ষিতে 'সারভায়ভিং অ্যান্ড, ২০০২' এবং 'সিকিউরিটি ইন্টারেস্ট (এনকোর্সমেন্ট) রুলস, ২০০২'-এর বিধি ৮(৬)-এর শর্তাবলীর সাথে পঠিত ৯-১২-২০২৫ তারিখের বিক্রয় বিজ্ঞপ্তি অনুযায়ী ১৬-০১-২০২৬ তারিখে নির্ধারিত ই-নিলাম বিক্রয়ের প্রসঙ্গে। উক্ত বিজ্ঞপ্তি ১০-১২-২০২৫ তারিখে এই সংবাদপত্রে অর্থাৎ "বিজনেস স্ট্যান্ডার্ড" (ইংরেজি) এবং "আজকাল" (মারট্রি)-তে প্রকাশিত হয়েছিল।
এতদ্বারা সাধারণ জনগণকে অবহিত করা হচ্ছে যে, মোট বকেয়া পাওনা ডল্লবশত ₹৩০,৭২,৬৮৩.৮৪/- টাকা হিসেবে উল্লিখ করা হয়েছিল, যার পরিবর্তে মোট বকেয়া পাওনা ₹৫৫,৫২,৪২৪.৪৪/- টাকা হবে।

মোট বকেয়া পাওনা	ডল্লবশত উল্লিখিত	আসল পরিমাণ যা পড়ত হবে
	₹৩০,৭২,৬৮৩.৮৪/-	₹৫৫,৫২,৪২৪.৪৪

০৯-১২-২০২৫ তারিখের ই-নিলাম তথ্য বিক্রয় বিজ্ঞপ্তি এবং প্রকাশিত বিজ্ঞাপনের অন্যান্য সমস্ত বিষয়বস্তু অপরিবর্তিত থাকবে।

বিক্রয়ের বিস্তারিত শর্তাবলীর জন্য অনুগ্রহ করে এডেলওয়াইস অ্যাসেট রিকনস্ট্রাকশন কোম্পানি লিমিটেড ই-আরসি-এর ওয়েবসাইটে সেওয়া লিঙ্কটি দেখুন: <https://auction.edelweissarc.in>

তারিখ: ১৫.০১.২০২৬
হ্যান: কলকাতা



ফর্ম 'জি'-এর সংশোধনী ২

শ্রেষ্ঠ ডিটেকটিভ অ্যান্ড সিকিউরিটিজ প্রাইভেট লিমিটেড (সিআইআরপি-তে)

-এর নিমিত্ত এক্সপ্রেশন অফ ইন্টারেস্ট আমন্ত্রণ (সংশোধিত সময়সীমা সহ)

সিকিউরিটি মার্ভিস এবং যানপাওয়ার সরবরাহে নিযুক্ত

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করপসি বোর্ড অফ ইন্ডিয়া ইনসলভেন্সি প্রোজেক্টেশন প্রসেস ফর কর্পোরেট পার্সনস]
রেগুলেশনস, ২০১৬-এর রেগুলেশন ৩৬এ সাব-রেগুলেশন (১) অধীনে]

ক্রম নং	প্রয়োজনীয় তথ্যাবলি
১	কর্পোরেট স্বপ্নগ্রহীতার নাম, পান্থ ও সিস্টেম-এর